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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **MAT.APP.(F.C.) 219/2023**

RAVI SHANKER AGGARWAL

..... Appellant

Through: Mr. Sudhir Nandrajog, Sr. Adv. with
Mr. Divyam Nandrajog, Mr. Mayank
Kamra, Mr. Jatin Dua, Mr. Manan
and Ms. Aditi Prakash, Advs.

versus

SUJATA AGGARWAL

..... Respondent

Through: Mr. Varun Tyagi, Adv.

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

HON'BLE MR. JUSTICE ANOOP KUMAR MENDIRATTA

ORDER

% **08.11.2023**

CM APPL. 58126/2023

1. This application has been filed by the applicant / appellant with the following prayers:

“It is, therefore, most humbly prayed that this Hon’ble Court may be graciously pleased to:

A. Modify order dated 13.09.2023 passed by this Hon’ble Court;

B. Extend the stay, granted vide order dated 26.07.2023 of this Hon’ble Court, on impugned order dated 22.05.2023 in HMA 509/2019 passed by the Court of Ms. Smita Garg, Ld. Judge, Family Court-1, South-East District, Saket Court, Delhi

C. Pass any such other and/or further order as deemed fit and proper in the facts and circumstances of the present case.”



2. Mr. Varun Tyagi, Adv. appears for the respondent / non-applicant and concurs with the prayer made in the application. In other words, he submits that the intent of the Court while passing the order dated September 13, 2023 was to continue the order dated July 26, 2023.
3. If that be so, we clarify, the order dated September 13, 2023 to mean that the order dated July 26, 2023 shall continue till the next date of hearing, i.e., November 26, 2023.
4. Application stands disposed of.

V. KAMESWAR RAO, J

ANOOP KUMAR MENDIRATTA, J

NOVEMBER 8, 2023/jg